

Central Administrative Tribunal Principal Bench, New Delhi.

CP-456/2004 in OA 1136/2004 MA-342/2005

New Delhi this the 17th day of February, 2005.

Hon'ble Sh. V.K. Majotra, Vice-Chairman(A) Hon'ble Sh. Shanker Raju, Member(J)

Smt. Lata Kumari. W/o late Sh. Kunjan Lal, H.No. RZ H-55/A, West Sagarpur, New Delhi-46.

Petitioner

(through Sh. R.B. Sharma, Advocate)

Versus

Dr. P.K. Goyai. The Divl. Railway Manager. Northern Railway, State Entry Road, New Delhi-55.

Respondent

(through Sh. Rajender Khatter, Advocate)

Order (Oral) Hon'ble Sh. V.K. Majotra, Vice-Chairman(A)

Learned counsel heard.

2. OA-1136/2004 was disposed of vide order dated 7.5.2004 with the following directions.-

<u>b</u>

Taking stock of these facts when the representation of the applicant is still under consideration, it is directed that respondent No.3 shall consider the same and pass and appropriate order within six months from the date of receipt of a certified copy of the present order and communicate to the applicant."

- Learned counsel for the respondents pointed out that respondents 3. have disposed of petitioner's representation dated 6.10.2003 vide their orders dated 26.8.2004 which was directed to be disposed of by this Tribunai
- In our view, respondents have compiled with directions of this Court 4. vide order dated 26.8.2004. In case the petitioner is still aggreeved, he shall have liberty to challenge these orders separately. The present CP is dropped. Notices to the respondents are discharged.
- MA-342/2005 filed on behalf of the petitioner is dismissed as not maintainable in the present proceedings.

Member(J)

(V.K. Majotra)
Vice-Chairman(A)

17. 2.05

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